

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **09.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : IBA/424/2020
NAME OF THE PETITIONER(S) : Prasad neo Tech Pvt Ltd
NAME OF THE RESPONDENTS : K S Wind & Renewable India Pvt Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: None for the Petitioner.

None for the Respondent.

Despite repeated calls and case awaited, none for the Petitioner is present.

Even on the last date i.e. on 18.04.2024, none for the Petitioner was present.

Court notice was also directed to serve on the Petitioner but despite that none is present for the Petitioner.

The petition is of the year 2020. It appears that Petitioner is not interested in prosecution of the petition.

Petition is **dismissed** in default and for non-prosecution.

File be consigned to records.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(SANJIV JAIN)
MEMBER (JUDICIAL)